

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BENGAL CHEMICAL &
PHARMACEUTICALS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reach seamless Limited
2.	Date of incorporation of corporate debtor	28/08/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27320WB2008PLC128890
5.	Address of the registered office and principal office (if any) of corporate debtor	39,SHAKESPEARE SARNI PREMLATA BUILDING ,6 TH FLOOR KOLKATA WB 700017 IN p
6.	Insolvency commencement date in respect of corporate debtor	08/01/2020
7.	Estimated date of closure of insolvency resolution process	05/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sonu Jain IBBI/IPA-001/IP-00575/2017-18/11016
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Poddar Court, Gate No. 2 Room No. 327, 3 rd Floor, 18 Rabindra Sarani,, Kolkata- 700001 casonujain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Poddar Court, Gate No. 2 Room No. 327, 3 rd Floor, 18 Rabindra Sarani,, Kolkata- 700001 Crp.reachseamless@gmail.com
11.	Last date for submission of claims	21.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Poddar Court, Gate No. 2 Room No. 327, 3rd Floor, 18 Rabindra Sarani,, Kolkata-700001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Reach seamless Limited on 08/01/2020.

The creditors of Reach seamless Limited, are hereby called upon to submit their claims with proof on or before 21/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : CA. Sonu Jain
Date and Place: 10/01/2020, Kolkata